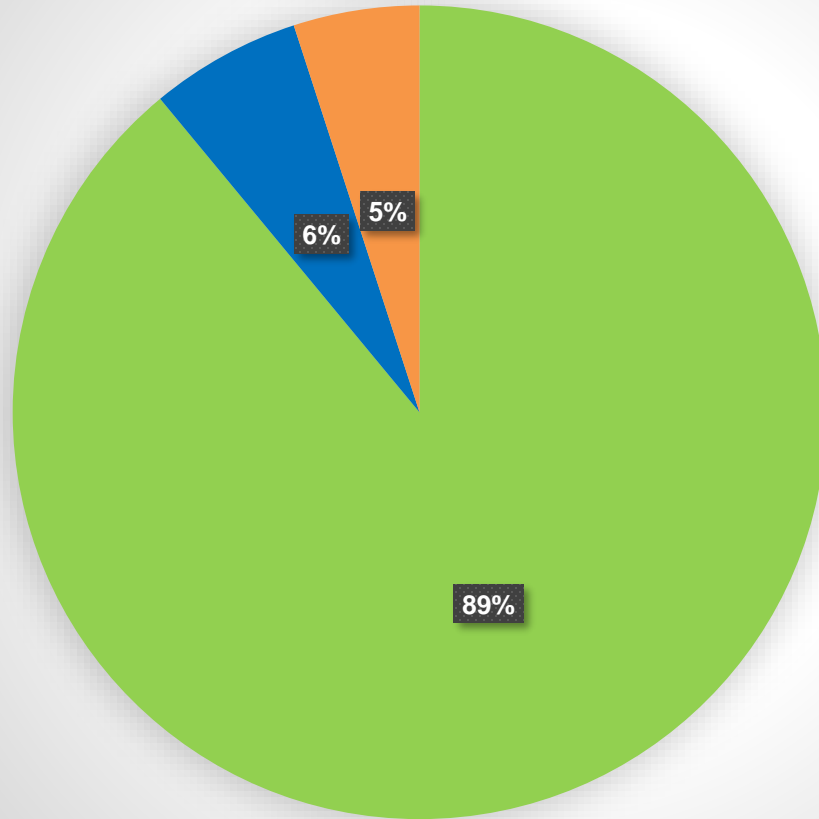


**COMPARISON OF  
EXISTING GUIDELINES (2015) ,  
NOTIFIED GUIDELINES(2018)  
&  
REVISED GUIDELINES (2020)**

Ministry of Jal Shakti

## Sector wise proportional Ground Water Use (in %)



■ Irrigation

■ Domestic

■ Industrial

# Categorization of GW assessment units

Stage of GW Extraction (annual extraction in terms of % of annual recharge)	Category
$\leq 70\%$	Safe
$>70\%$ and $\leq 90\%$	Semi-critical
$>90\%$ and $\leq 100\%$	Critical
$>100\%$	OE

- Aquifer zones get replenished every year from rainfall and other sources.
- A reasonable volume of GW should be extracted to make available storage space in the aquifer to accommodate recharged water
- OE areas, where extraction exceeds recharge, need stricter regulatory regime

# Applicability of Guidelines

Existing Guidelines (2015)	Notified Guidelines - 2018	Revised Guidelines – 2020
<ul style="list-style-type: none"><li>•Applicable in the country except in States/ UTs having their own Authorities or regulation being done through Govt. Orders</li></ul>	<ul style="list-style-type: none"><li>• Pan India applicability.</li></ul>	<ul style="list-style-type: none"><li>• Pan India applicability.</li><li>• Wherever States/ UTs have come out with their own guidelines, which are inconsistent with CGWA guidelines, CGWA guidelines will prevail.</li><li>• Wherever guidelines followed by such States/ UTs contain some more stringent provisions than those in CGWA guidelines, such provisions may also be given effect to by the State/ UT Authorities in addition to those contained in the CGWA guidelines.</li></ul> <p>(Para 5, page 15 of report)</p>

# Exemption from seeking NOC

Existing Guidelines -2015	Notified Guidelines - 2018	Revised Guidelines – 2020
<ul style="list-style-type: none"><li>●All users drawing/ proposing to draw ground water only through non- energised means.</li><li>●No mention of Agriculture users.</li><li>●No mention of Armed Forces Establishments.</li></ul>	<ul style="list-style-type: none"><li>●All users drawing/ proposing to draw ground water through non-energized means (bucket &amp; rope, hand pump, mhote etc.)</li><li>●Individual households drawing/ proposing to draw ground water from a single dug well/ bore well/ tube well through delivery pipe of upto 1" diameter</li><li>● Agricultural users</li><li>● Armed Forces Establishments</li></ul>	<ul style="list-style-type: none"><li>●Ground water use by individual households in rural as well as urban areas.</li><li>● Drinking water supply projects using ground water in Rural Areas. (Para 5.1, page 15 of report)</li><li>●All users drawing groundwater for agriculture. (Para 5.4, Page 16/17 of report)</li><li>● Armed Forces Establishments. (Para 5.4, Page 16/17 of report)</li></ul>

# Charges/Fees

Existing Guidelines - 2015	Notified Guidelines - 2018	Revised Guidelines – 2020
<ul style="list-style-type: none"><li>● No provision of any kind of charges or fees to be levied against users.</li></ul>	<ul style="list-style-type: none"><li>● Concept of Water Conservation Fee introduced</li><li>● To be paid by every user seeking NOC</li><li>● Charges increase with quantum of ground water withdrawal and criticality of area</li><li>● To be utilized for implementation of water conservation measures by States/UTs</li></ul>	<ul style="list-style-type: none"><li>● Groundwater Restoration/ Abstraction Charges introduced.</li><li>● All users seeking NOC in OE areas to pay Ground Water Restoration Charges</li><li>● All users seeking NOC in Safe, Semi-critical and Critical areas to pay Ground Water Abstraction Charges</li><li>● To be utilized by Govt. for GW restoration/ water conservation measures</li></ul> <p>(Para 5.2, Page 15/16 of report)</p>

# Pattern of Implementation of GW Recharge

Existing Guidelines – 2015 (% of annual GW withdrawal)	Notified Guidelines - 2018	Revised Guidelines – 2020
<ul style="list-style-type: none"><li>● OE: 200 % by industries/ mines</li><li>● Critical : 100% by industries/ mines and 200 % by water intensive industries</li><li>● Semicritical : 50% by industries/ mines and 100% by water intensive industries</li><li>● Safe : No specific quantum for industries./ mines, 50% for water intensive industries</li><li>● Infrastructure projects: Entire runoff in the premise to be harvested/recharged</li></ul>	<ul style="list-style-type: none"><li>● No mandatory recharge was proposed.</li></ul>	<ul style="list-style-type: none"><li>● Roof-top Rain Water Harvesting (RTRWH) and recharge in the premises mandatory if water level &gt; 5mbgl . <b>(Para 5.5 (v), Page 18 of report)</b></li></ul>

# Industrial/ Infra/ Mining projects

Existing Guidelines- 2015	Notified Guidelines - 2018	Revised Guidelines – 2020
<ul style="list-style-type: none"> <li>● NOC not granted for new water intensive industries in over-exploited areas</li> <li>● Expansion of existing industries allowed except in notified areas</li> <li>● Industries to minimize use of fresh ground water through recycling and reuse of waste water</li> <li>● No mention of water audit by industries</li> </ul>	<ul style="list-style-type: none"> <li>● All existing industries/ infrastructure/ mining projects in OE areas to be granted NOC for GW abstraction</li> <li>● No ban on new/expansion industries in over-exploited areas</li> <li>● Industries to minimize use of fresh ground water through recycling and reuse of waste water</li> <li>● All industries abstracting ground water to the tune of 500 m<sup>3</sup>/day or more in safe and semi critical and 200 m<sup>3</sup>/day or more in critical and OE assessment units to undertake water audit through CII/ FICCI/ NPC certified auditors</li> </ul>	<ul style="list-style-type: none"> <li>● NOC for Ground water abstraction by <b>New Industries</b> other than Public infrastructure/Mining/MSME not granted in OE units except for drinking , domestic &amp; green belt use. (Para 5.5, page 17 of report)</li> <li>● Existing industries/ infrastructure/ mining projects in OE areas to be continued.</li> <li>● No NOC for new Water Park/ Theme Park/ Amusement Park in OE units</li> <li>● In OE assessment units, use of ground water for construction activity for infrastructure projects to be permitted only if no treated sewage water is available within 10 km radius of the site. (Para 5.7, Page 20 of report)</li> </ul>

# Industrial/Infra/Mining projects Contd .....

Existing Guidelines - 2015	Notified Guidelines - 2018	Revised Guidelines – 2020
		<ul style="list-style-type: none"><li data-bbox="1116 290 1845 547">• All industries abstracting ground water to the tune of 500 m<sup>3</sup>/day or more in safe and semi critical and 200 m<sup>3</sup>/day or more in critical and over-exploited assessment units required to have regular water audits through CII/ FICCI/ NPC certified auditors.</li><li data-bbox="1116 603 1845 773">• Existing industries drawing more than 100 m<sup>3</sup>/day in OE areas to reduce ground water consumption by 20% over a period of 3 years</li></ul> <p data-bbox="1136 827 1624 863">(Para 5.5 (iii), Page 17 of report)</p>

# Industrial/Infra/Mining projects Contd .....

Existing Guidelines - 2015	Notified Guidelines - 2018	Revised Guidelines – 2020
		<ul style="list-style-type: none"><li data-bbox="1116 290 1846 594">• All industries drawing groundwater (GW) to the tune of 500 m<sup>3</sup>/day or more in safe and semi critical assessment units and 200 m<sup>3</sup>/day or more in critical and over-exploited assessment units to submit report on impact on GW withdrawal on GW regime including socio-economic aspect.  (Para 5.5 (e), Page 18/19 of report)</li><li data-bbox="1116 743 1846 867">• All industries to adopt latest water use efficient technologies and adopt Zero Liquid Discharge in their premises  (Para 5.5 (ii), Page 17 of report)</li></ul>

# Agriculture Sector

Existing Guidelines - 2015	Notified Guidelines - 2018	Revised Guidelines – 2020
Agricultural sector not covered in guidelines	Concerned State Departments (Agriculture/ Irrigation/ Water Resources) to undertake suitable demand and supply side measures to ensure sustainability of ground water sources.	<p>Policy recommendations to states are</p> <ul style="list-style-type: none"><li>● Adopting Participatory approach for sustainable GW management</li><li>● Review free/subsidized electricity policy to farmers</li><li>● Bringing suitable water pricing policy</li><li>● Working towards crop rotation/ diversification/ other initiatives to reduce over-dependence on groundwater.</li></ul> <p>(Para 5.4, Page 16/ 17 of report)</p>

# Bulk & Tanker water supplies

Existing Guidelines -2015	Notified Guidelines - 2018	Revised Guidelines – 2020
No mention about Bulk & Tanker water supplies	No mention about Bulk & Tanker water supplies	<ul style="list-style-type: none"><li>• All private tankers / bulk water suppliers abstracting ground water to be regulated and mandatorily obtain NOC for ground water abstraction</li><li>• The bulk/water tanker suppliers drawing ground water to pay groundwater abstraction charges as per the category of the area</li><li>• Municipal bodies to be roped in for this purpose</li></ul> <p>(Para 6.1, Page 23 of report)</p>

# Abstraction of saline ground water

Existing Guidelines - 2015	Notified Guidelines - 2018	Revised Guidelines – 2020
<ul style="list-style-type: none"><li>● Saline GW withdrawal for industry also permitted in notified areas</li><li>● For withdrawal from saline aquifers submission of hydrogeological report mandatory.</li></ul>	<ul style="list-style-type: none"><li>● Proponents withdrawing more than 100 m<sup>3</sup>/day of saline ground water in areas having saline ground water aquifers underlain/ overlain by fresh water aquifers, to submit detailed hydrogeological report including mathematical modeling study</li><li>● Industry using saline groundwater shall pay Water Conservation Fee.</li></ul>	<ul style="list-style-type: none"><li>● Industries using saline groundwater to be encouraged</li><li>● Such industries to be <u>exempted from paying ground water abstraction/restoration charges</u></li></ul> <p>(Para 7, Page 24 of report)</p>

# Protection of Wet Land Areas

Existing Guidelines - 2015	Notified Guidelines - 2018	Revised Guidelines – 2020
<p>No mention about Protection of Wet land area.</p>	<p>No mention about Protection of Wet land area.</p>	<ul style="list-style-type: none"><li>● Project proponent shall take consent from Wet Land Authority before seeking NOC from CGWA.</li><li>● Projects falling in and around wetland areas to mandatorily submit detailed study report to ensure that ground water abstraction by the project proponent is not likely to have any adverse impact on the protected wetland areas.</li></ul> <p>(Para 8, page 24 of report)</p>

# Other conditions

- Sale of ground water by a person/ agency not having valid NOC from CGWA not permitted
- In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other appropriate measures to facilitate groundwater recharge
- Installation of telemetry mandatory on flow meter
- Calibration of digital flow meters once in a year through authorized agency

(Para 9, page 25 of report)

- In case of Infrastructure projects, firm to ensure implementation of dual water supply system for use of fresh and STP treated water
- Non-compliance of conditions mentioned in the NOC shall be sufficient reason for cancellation of NOC / non-renewal of NOC
- Abstraction structure(s) to be located inside the premises of project only

# Environmental Compensation

Existing Guidelines - 2015	Notified Guidelines - 2018	Revised Guidelines – 2020
No mention about Environmental Compensation	No mention about Environmental Compensation	Environmental compensation for any illegal abstraction of ground water to be levied as per CPCB report  (Para 13, page 26 of report)

# Provision of Penalty & Charges for correction/modification in the existing issued NOC

Existing Guidelines -2015	Notified Guidelines - 2018	Revised Guidelines – 2020
No mention	No mention	<ul style="list-style-type: none"><li>● Provision of penalty for each type of violation of NOC conditions</li></ul> <p>(Para 14, page 27 of report)</p> <ul style="list-style-type: none"><li>● Provision of charges for correction /modification in the existing issued NOC</li></ul>

# Processing Fee

<b>Existing Guidelines -2015</b>	<b>Notified Guidelines - 2018</b>	<b>Revised Guidelines – 2020</b>
Processing fee of Rs.1000/- for grant of fresh NOC and Rs. 500/- for renewal of NOC	Processing fee of Rs. 10000/- for grant of new NOC and Rs. 5000/- for renewal of NOC	Processing fee of Rs. 10000/- for grant of new NOC and Rs. 5000/- for renewal/ expansion of NOC

# Restructuring / Strengthening of CGWA

- CGWA be restructured as an independent organisation, de-linked from CGWB having separate manpower exclusively dedicated to regulation of ground water extraction
- Strengthening of manpower of CGWA through hiring of Young Professionals
- District Industry/ Revenue Officers be designated as Authorized Officers for ensuring that no project proponent abstracts illegal ground water without obtaining NOC from CGWA
- Given the large number of stakeholders associated with agriculture, appropriate levels of Agriculture / Revenue Officers be designated as Authorized Officers in consultation with the State Governments for implementation of the initiatives mentioned

# Monitoring mechanism

- Comprehensive MIS utilizing the latest ICT tools for centralized monitoring of compliance
- Online monitoring of ground water extraction and water levels through installation of digital flow meters with telemetry
- Designating all technical officers of CGWB/State Ground Water organization as authorized officers for periodic field inspection and monitoring of compliance
- Steep hike in penalties proposed for violation of NOC conditions  
(Para 4.2, sub para (c), page 14 of report)

# GW Monitoring Mechanism

S.No	Quantum of GW withdrawal (M3/D)	No. of Piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

DWLR: Digital Water Level Recorder

# Penalty for non compliance of NOC conditions

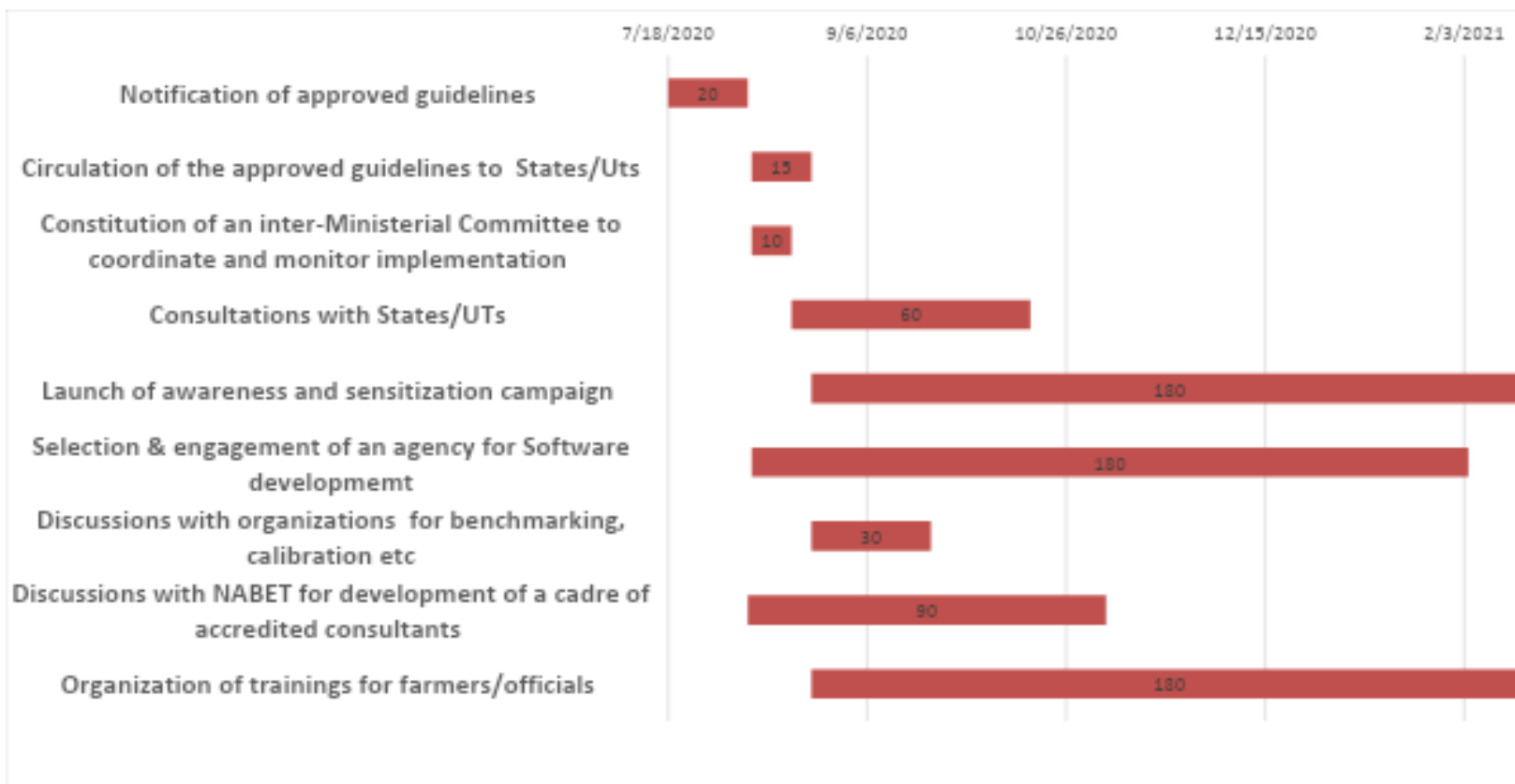
S. No.	Condition of NOC	Penalty (Rs.)
1	Non Installation/Defunct Digital water Flow meter with telemetry	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Functional (per structure) b) Defunct/Abandoned (per structure)	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application	200000
4	Non Installation of Piezometer	200000
5	Non Installation /faulty DWLR/Telemetry	100000
6	Non Construction /Inadequate Recharge Structure	500000
7	Non maintenance of Recharge structure	200000
8	Injection of contaminated water into the aquifer. <b>In addition to penalty, the proponent shall have to bear the cost of aquifer remediation as per provisions under EPA.</b>	200000
9	Non Submission of Water level/Water quality Data	50000
10	Not maintaining of log book of daily withdrawal/non submission of Groundwater abstraction data	50000
11	Non submission of photograph of recharge structure	50000
12	Non Submission of Self Compliance report	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures)	100000
14	Tankers- no registration- seizure of tankers and penalty imposed	500000
15	Submission of False information/ undertaking	100000

# Implementation Strategy

- Notification of approved guidelines in the official gazette
- Circulation of approved guidelines to all States/UTs, major industrial associations and organizations such as CII, FICII etc.
- Constitution of an inter-Ministerial Committee under the Secretary, DoWR, RD & GR with representatives from all relevant Ministries such as DWS, Rural Development, Agriculture & FW, Urban Development, Industries, MSME, States & UTs etc. to coordinate and monitor implementation of regulatory guidelines.
- Consultations with States/UTs to have consensus on pan-India regulatory framework and to finalize state-specific provisions to be included and for appointing relevant State/UT Government Officers/ Officials as Authorized Officers on behalf of CGWA.
- Launch of awareness and sensitization campaign for stakeholders through identified agencies/organizations as well as through social media.

# Implementation Strategy

- Selection & engagement of an agency to develop & maintain a comprehensive GIS based software for regulation of ground water development pan-India and development of a mobile application to facilitate site inspection and reporting of compliance of NOC conditions.
- Discussions with organizations such as CWPRS for benchmarking, calibration & certification of DWLRs, Telemetry Systems, flow meters etc. to be part of regulatory framework.
- Discussions with NABET for development of a cadre of accredited consultants to help industries/infrastructure units/ mining projects to prepare proposals for NOC for ground water extraction including measures to comply with the conditions prescribed in the revised guidelines.
- Organization of trainings for farmers/officials of State Agricultural Departments to facilitate adoption of demand reduction in agriculture and adoption of participatory ground water management measures.



**THANKS**

# GROUNDWATER ABSTRACTION CHARGES

Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies

Quantum of Groundwater withdrawal (m <sup>3</sup> /month)	Rate of ground water abstraction charges (Rs. per m <sup>3</sup> )
0-25	No charge
26-50	Re 1/-
>50	Rs 2/-

## Rates of ground water abstraction charges for packaged drinking water units drawing upto 50 m<sup>3</sup>/ day and other industries (Rs. per m<sup>3</sup>/ day)

S.No.	Category of area  ↙ Ground water use	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

## Rates of ground water restoration charges for packaged drinking water units drawing upto 50 m<sup>3</sup>/ day and other industries (Rs. per m<sup>3</sup>/ day)

S.No.	Category of area ▼ Ground water use	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day →	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries only)	6.00	10.00	16.00	20.0

## Rates of ground water abstraction charges for packaged drinking water units drawing more than 50 m<sup>3</sup>/ day and soft drinks/ beverages/ breweries/ distilleries (Rs. per m<sup>3</sup>/ day)

S.No.	Category of area  Ground use	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	3.00	5.00	8.00	10.00
2.	Semi-critical	5.00	10.00	15.00	20.00
3.	Critical	10.00	20.00	40.00	60.00

## Rates of ground water restoration charges for packaged drinking water units drawing more than 50 m<sup>3</sup>/ day and soft drinks/ beverages/ breweries/ distilleries (Rs. per m<sup>3</sup>/ day)

S.No.	Category of area  Ground water use	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries only)	20.00	40.00	60.00	100.00

## Rates of ground water abstraction charges for mining and infrastructure projects (Rs. per m<sup>3</sup>/ day)

S.No.	Category of area ▼ Ground water use	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

## Rates of ground water restoration charges for mining and infrastructure projects (Rs. per m<sup>3</sup>/ day)

S.No.	Category of area ▼ Ground water use	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

# Bulk/ Tanker Water Supplies

## A: Groundwater abstraction charges for Tanker/Bulk Supplier

Category	Rate per m3 (in Rs.)
Safe	10
Semi Critical	20
Critical	25

## B: Groundwater restoration charges for Tanker/Bulk Supplier

Category	Rate per m3 (in Rs.)
Over Exploited	35

# Proposed Charges for correction/ Modification in the existing issued NOC

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in USER ID	5000
3	Change in firm Name	5000
4	Extension of NOC	5000
5	Issuance of duplicate NOC	5000
6	Issuance of corrigendum of NOC	5000
7	Any other item/correction	5000

# List of Water Intensive Industries

- Mineral water plant
- Tannery
- Distillery
- Brewery
- Soft drinks/ beverages
- Paper & pulp
- Fertilizer
- Textile Dyeing
- Textile Printing
- Textile spinning
- Sugar
- Dairy Product
- Water park & Amusement center